

*No
Termination* (3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. /495/90
TAX No.

DATE OF DECISION 16.11.1992

Bharwad Kanjibhai K. **Petitioner**

Mr. Kaushal Thaker **Advocate for the Petitioner(s)**

Versus

Union of India & others **Respondent**

Mr. Akil Kureshi **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. N.V. Krishnan : Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

.....2.....

Bharwad Kanjibhai K.

c/o, Parmar Amrut P.,
Gandhi Chawl, Raikhad,
Ahmedabad 380 001.

.....APPLICANT

(Advocate : Mr.Kaushal Thaker)

VERSUS

1. Union of India,

Notice to be served through,
Post Master General,
Gujarat Circle, Navrangpura,
Ahmedabad.-380 009.

2. Senior Superintendent of

Post Offices,
Post and Telegraph Department,
Ahmedabad City Division, G.P.O.,
Compound, Ahmedabad- 380 001.

3. Regional Employment Exchange Office,

04 , New Mental Campus,
First floor, Ahmedabad- 380 016.RESPONDENTS.

(Advocate : Mr.Akil Kureshi)

O R A L J U D G M E N T

O.A./495/90

Date : 16/11/1992

Per : Hon'ble Mr.N?V.Krishnan

Vice Chairman

When this case came up for final hearing today, the learned counsel for the applicant submitted that it should be possible to dispose of this application, if the applicant is

(X)

given permission to file a representation to respondents no. 1 & 2 who may then be directed to dispose of the same, within a reasonable time and the applicant be permitted to withdraw this application to pursue the remedy as indicated above. Shri AkiH Kureshi for the respondents, has no objection.

2. In the circumstances, this application is permitted to be withdrawn by the applicant but he may, within 4 weeks of receipt of this order, submit a representation to respondents no. 1 & 2 and in case such representation is received by the respondents no. 1 & 2 they may dispose it, of, according to law as expeditiously as possible, its receipt.

3. Application is disposed of accordingly.

Arv
(R.G.BYIATT)
MEMBER (J)

Arv
16/12
(N.V.KRISHNAN)
VICE CHAIRMAN